BENCH-II

Hearing

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. 04/2015 C.A.164/2016

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 4th July, 2017, 10.30 A.M.

Name of the Company		Pradip Chowdhury & OrsVs- Andaman Wood Products (India) Pvt. Ltd. & Ors.		
Under Section		397/398		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. JAYSIT BANGULY

2. S. Edrallaju.

3. M. K. Seal

Petitioners

Doughules 4/ 7/17

<u>04 07 2017 – C.P.No.04/2015 (CA No.164/2016) – Pradip Chowdhury & Ors. Vs.</u> Andaman Wood Products (India) Pvt. Ltd. & Ors.

ORDER

Ld. Lawyers on behalf of the petitioner are present. No one appeared on behalf of the respondent.

The Special Officer Mr. Sandip Mukherjee has submitted his report from which it appears that both sides have agreed to wind up the Company. Accordingly, necessary steps are required to be taken by both the parties. Since the Company is situated at Port Blair, Andaman, they need some time to wind up the Company as the party has to produce the books of accounts, share certificates etc. Both the sides are hereby take necessary steps and adopt necessary resolutions as per the direction of the Special Officer without fail so as to come to the end of the dispute.

Fixed on 03.08.2017

MANORAMA KUMARI MEMBER(J)